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Kerala Sports (Amendment) Act, 2007

26 of 2007

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An Act to amend the Kerala Sports Act, 2000 WHEREAS, it is expedient to amend the Kerala Sports Act, 2000 for the purposes hereinafter appearing; BE it enacted in the Fifty-eighth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala Sports (Amendment) Act, 2007.
- (2) It shall be deemed to have come into force on the 18th day of August, 2006.

2. Insertion Of New Section 47A And 47B :-

In the Kerala Sports Act, 2000 (2 of 2001) (hereinafter referred to as the principal Act) after section 47, the following sections shall be inserted, namely:-

"47A. Special provision for nomination of State Sports Council and District Sports Council.-Notwithstanding anything contained in this Act or the rules made thereunder or in any judgment, decree or order of any Court, the Government may, by notification in the Gazette, constitute by nomination, the State Sports Council and the District Sports Council for a period of two years from the date of commencement of the Kerala Sports (Amendment) Act, 2007 or till the constitution of the said authorities in accordance with the provisions of this Act, whichever is earlier.

47B. Nomination to the First Corporation Sports Council, First Municipal Sports Council and First Village Sports Council.

Notwithstanding anything contained in this Act, the First Corporation Sports Council, the First Municipal Sports Council and the First Village Sports Council shall be nominated by the Government and may continue for a period of two years from the date of such nomination or till the constitution of the said authorities in accordance with the provisions of this Act, whichever is earlier.". 3. Repeal and saving.- (1) The Kerala Sports (Amendment) Ordinance, 2007 (50 of 2007) is hereby repealed. (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as

amended by this Act